

1.

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

OA No.482 of 2005

Date of order : 2nd August, 2005

CORAM

Hon'ble Ms. Sadhna Srivastava, Member(Judicial)

Most. Yashoda Devi & Another Applicants

Vs.

Union of India & Ors. Respondents.

Counsel for the applicant : Shri B.K.Singh
Counsel for the respondents : Shri A.A.Khan, ASC

ORDER

By Sadhna Srivastava, Member(J) :-

The applicant no.1 seeks directions to the respondents to appoint the applicant no.2 on compassionate ground on the ground that her husband , namely Amrendra Prasad Singh who was regular Gang man in the Department, died on 23,8,2001 leaving behind applicant no.1, one son and two daughters. It is stated in the application that after the death of her husband, the respondents have neither paid any retiral dues nor considered the case of the applicant no.2 for his compassionate appointment. It is



further stated that the applicants are facing serious financial crisis and the family of the deceased is at the stage of starvation. The applicant has submitted a representation to the D.R.M., Danapur on 4.2.2003 requesting therein to appoint him on compassionate ground but the respondent have not taken any action on the representation so far. The ld. counsel for the applicant has submitted that this O.A. may be disposed of at the admission stage itself by giving suitable directions to the respondents to consider and decide the representation of the applicant within stipulated time.

2. I have heard the ld. counsel for the parties and perused the records carefully.

3. Under the facts and circumstances of the case, I am of the opinion that the interest of justice would be served in case I direct the Respondent No.3 to decide the representation as contained in Annexure-3 by speaking and reasoned order.

4. The Respondent No.3 is, accordingly, directed to pass reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. Needless to say that I have not expressed any opinion on the merit of the case.



3.

5. The O.A. is disposed of at the admission stage itself with no order as to costs.


(Sadhna Srivastava) M(J)

mps.